

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 215/TL/2024**

- Subject : Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for amendment of existing RTM Transmission Licence to POWERGRID Ramgarh Transmission Limited for Implementation of 1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS (Sec-1) for interconnection of BESS of JSW Renew Energy Five Ltd.
- Date of Hearing : **4.7.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Ramesh Babu V., Member
- Petitioner : POWERGRID Ramgarh Transmission Limited (PRTL)
- Respondents : Uttar Pradesh Power Corporation Ltd. and 16 Ors.
- Parties Present : Shri Prashant Kumar, PRTL  
Shri G. Vijay, PRTL  
Shri Ranjeet Singh Rajput, CTUIL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petition has been filed seeking the amendment of existing RTM Transmission Licence, granted by the Commission vide order dated 15.4.2024 in Petition No. 293/TL/2023, for implementation of the additional scheme granted by the CTUIL i.e. "*Implementation of 1 no. of 220 kV line bay at 400/220 kV Fatehgarh-III PS (Sec-1) for interconnection of BESS of JSW Renew Energy Five Ltd*" ('additional Scheme/ Project'). The representative of the Petitioner further submitted that the CTUIL had submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003.

2. The representative of CTUIL confirmed that CTUIL has already issued its recommendations for the grant of a transmission licence to the Petitioner company.

3. After hearing the representative of the Petitioner and CTUIL, the Commission ordered as under:

- (a) Admit and issue notice to the Respondents.
- (b) Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

(c) The Petitioner to submit a copy of Form II posted on its website along with the date of posting in terms of Regulation 7 of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for Grant of Transmission License and other related matters) Regulations, 2009, read with the order dated 22.1.2022 in Petition No. 1/SM/2022.

4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**